

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No. 311

New IA2185/2023 IA-1574/2023 IA-5838/2021

In

IB-2611(ND)2019

IN THE MATTER OF:

Mr. Dalip Narinder Gupta Sole Proprietor.

.... **APPLICANT/PETITIONER**

Vs.

M/s Shree OM Enterprises pvt.Ltd

.... **RESPONDENT**

SECTION

U/s 9 IBC code 2016

Order delivered on 28.04.2023

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Sidharth Johri, Mr. Vipul Gupta,
Mr. Ambreen, Advocates

For the Liquidator : Adv. AdityaMadaan, Adv. Harimohana N, and
Adv. Saumya Tiwari

For the Suspended Director: Adv. Rohit Bohra for suspended directors

For the Respondent : Adv. RohitBohra for Respondents No. 1-3 in
I.A No.5838/2021, Advocate Neeraj Kumar for
Respondent No.4 in I.A. NO. 5838/2021

ORDER

Due to paucity of time, the matter is adjourned as directed by Hon'ble
Members.

Put up on 31.05.2023.

Sd/-
(Court Officer)